

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2084
ANSWERED ON:22.08.2013
LARR BILL
Owaisi Shri Asaduddin

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the present status of Land Acquisition Rehabilitation and Resettlement (LARR) Bill, 2011;
- (b) whether there is opposition from some quarters on the provisions of the Bill;
- (c) if so, the details thereof;
- (d) whether States have agreed to the provisions of the Bill;
- (e) if so, the details thereof and the time by which the Bill is likely to be enacted; and
- (f) the extent to which the industrial sector is likely to be benefited after passing of the Bill?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a) to (d): The Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011 was approved by the Cabinet on 5th September, 2011 and was introduced in the Lok Sabha on 7th September, 2011. The Bill was referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker Lok Sabha on 13th September, 2011. The Committee has examined in detail the aforesaid Bill. Individuals and States/ UTs were requested by the Committee to give their suggestions/comments on the Bill. In fact few States were also examined by the Committee. The Committee after detailed examination has submitted its 31st Report on the above Bill to the Lok Sabha on 17th May, 2012 which was laid in the Rajya Sabha on the same day.

(e): Based on the recommendations of the Committee or otherwise, the Department has prepared the amendments to the aforesaid Bill. The Cabinet has considered and approved the Official amendments to the aforesaid Bill on 8th August, 2013. These amendments are proposed to be moved in the ongoing monsoon session of the Parliament.

(f): The Bill aims to ensure transparent and participative approach in the land acquisition and rehabilitation process. It not only addresses concerns of the industrial sector with regard to land required for various developmental purposes but also ensure comprehensive rehabilitation and resettlement benefits to the affected families.